
(2018) 03 CHH CK 0108
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 584 of 2018

SMT. KIRAN CHELAK

APPELLANT

Vs

SMT. USHA BAI

RESPONDENT

Date of Decision : 05-03-2018

Acts Referred:

Citation : (2018) 03 CHH CK 0108

Hon'ble Judges : SANJAY K. AGRAWAL

Bench : Single Bench

Advocate : S.K. Guha, Arun Sao

Final Decision : Disposed Of

Judgement

1. Learned counsel appearing for the petitioner would submit that petitioner may be allowed to prefer revision before Commissioner against the order of the Collector, District Baloda Bazar Bhatapara passed on 24.01.2018.
2. I have heard learned counsel for the petitioner.
3. The prayer appears to be fair and reasonable and the same is allowed.
4. Be that as it may, the petitioner would be at liberty to prefer revision before the Commissioner within two weeks from today that will be considered and decided by the Commissioner on its own merits expeditiously.
5. Certified copy of the impugned order be returned to the counsel for the petitioner on furnishing attested photo copy thereof.
6. With the aforesaid observation, the writ petition stands finally disposed of. No cost(s).